

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

*No
regularisation
of appointment*

O.A. No.

~~Exhibit~~

133 OF 1993.

DATE OF DECISION 24th March, 1993.

Smt. Sushilaben Kanjibhai Solanki Petitioner

Shri P.K.Handa, Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Smt.Sushilaben Kanjibhai Solanki
working as Part Time Safailwali,
in the Office of Post Master General,
Vadodara Region,
Vadodara.

...Applicant.

(Advocate : Mr.P.K.Handa)

Versus

1. Union of India
Owning and represented by
Director General,
Ministry of Communications,
Dept. of Posts,
Dak Bhavan,
Sansed Marg,
New Delhi.
2. Post Master General,
Vadodara Region,
Vadodara.
3. Director,
Postal Services,
Vadodara Region,
Vadodara.

...Respondents.

(Advocate : Mr.Akil Kureshi)

ORAL JUDGMENT

O.A.NO. 133 OF 1993.

Dated : 24.03.1993.

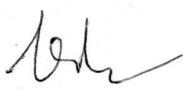
Per : Hon'ble Mr.N.B.Patel : Vice Chairman

Heard Mr.P.K.Handa, and Mr.Akil Kureshi,
learned advocates for the applicant and the respondents.

2. The applicant states that he has already made a representation dated 10th August, 1992, to the department claiming practically the same reliefs which he claims by filing the present application. However, Mr.Akil Kureshi, states that no such representation could be traced from the office. Even otherwise, it appears that the present application is far more detailed and elaborate than the

representation dated 10.08.1992, a copy whereof is annexed with the application. Mr. Akil Kureshi, states that one more copy of the present application is furnished to him and ^{he} will pass it on to the department and the department will treat it as the applicant's representation and will take a decision on the said representation considering ~~all~~ the aspects mentioned in the application/ representation and the other relevant aspects. It is stated that such a decision will be taken within two months hereof and that it will be communicated to the applicant soon afterwards. The respondents are directed to take a decision on the representation as mentioned above within a period of two months from today and to communicate the decision thereon to the applicant soon thereafter. It is further directed that, till the decision of the representation is communicated and till the expiry of one week thereafter, the applicant's employment will not be terminated. Further, if the applicant's employment is to be terminated, it goes without saying that such termination will be effected in accordance with law.

3. In view of these directions, Mr.P.K.Handa, seeks permission to withdraw the application. Permission is granted. The application stands disposed of as withdrawn. No order as to costs.


(V.Radhakrishnan)
Member (A)


(N.B.Patel)
Vice Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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CAUSE TITLE 02/133/93 OF \$9

NAMES OF THE PARTIES Mrs. S.K. Solanki

VERSUS
U. of T. & Sons.

PART A B & C

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
1.	Application	1 to 27
2.	Oral Judgment dt. 24/02/93.	

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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NAME OF THE PARTIES _____

VERSUS

PART A B & C